

Department's registers. It will have to be collected from all over the country by a scrutiny of the cases of individual beedi manufacturers at a total cost of time and money which may not be commensurate with the value of the information obtained thereby. Information regarding any particular assessee engaged in beedi industry can be collected and furnished.

(e) and (f). Beedi industry is already exempted from the purview of dual taxation system in as much as there is no duty on un-manufactured tobacco used in the manufacture of Beedies.

### Hippy Tourists

8494. SHRI MOOL CHAND DAGA : Will the Minister of PARLIAMENTARY AFFAIRS AND TOURISM be pleased to state :

(a) the names of the countries which send hippy tourists to India;

(b) the number of such hippies which came to India during the last five years showing country-wise and year-wise figures;

(c) whether there is any restriction on the period of stay of hippy tourists, if so, the maximum time allowed for the stay of such type of tourists;

(b) whether any study has been conducted on the life and activities of such tourists in the country;

(e) if not, the reasons therefor; and

(f) the number of such hippy tourists deported during the last five years giving year-wise and country-wise figures and the reasons for their deportation ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM

(SHRI H. K. L. BHAGAT) : (a), (b) and (f). The Department of Tourism does not maintain any such figures. Also, it is not possible to compile such statistics in the absence of an accepted definition of a 'hippy'.

(c) All tourists are governed by the normal rules and regulations of tourist visas.

(d) and (e). The life and activities of all tourists are being watched by the concerned State/Union Territory Governments. The Government of Goa has registered a number of drug offences against them. No other State/Union Territory Government has, however, reported any law and order problems on account of tourists.

### Requirement of Imports under DGL

8495. SHRI R. P. DAS : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that all imports under OGL are required to be registered with DGTD before actual imports are affected;

(b) the quantity of import with value and names of the countries during 1984-85 and 1985-86 under the registration scheme; and

(c) the details regarding importers showing against each quantity, c.i.f. rate, total value, date of import and country of origin ?

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKER) : (a) No, Sir. Import of only a few item under OGL are required to be registered with DGTD.

(b) A Statement is given below.

(c) Import statistics are not maintained importer-wise.